

(a) whether Parliamentary Standing Committee on Labour in its 39th report in February, 2009, had recommended that rate of contribution from Government to the Employees Pension Scheme (EPS), 1995 should be fixed at least at half of the rate of contribution by the employer or the employees;

(b) if so, whether the same has been accepted by Government; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir.

(b) No, Sir.

(c) An Expert Committee was constituted under the Chairmanship of the Additional Secretary (L&E) in June, 2009 to review the Employees' Pension Scheme, 1995 entirely. The Committee submitted its report to the Central Government on 5th August, 2010 and the same is under examination of the Central Board of Trustees (CBT), Employees' Provident Fund.

**Compensation to construction workers died working
for CWG and DMRC**

280. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise and year-wise total number of construction workers died and got injured in accident at work place during last three years;

(b) whether these construction workers were registered and covered by any Insurance Scheme and whether the family members have got the compensation;

(c) whether it is a fact that in spite of the intervention of Hon'ble Court, those who died while working in Delhi Metro Rail Corporation and Common Wealth Games 2010, their family members have not got the compensation; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) The information is being collected and will be laid on the Table of the House.

Denial of rights to contract labour

281. SHRI K.N. BALAGOPAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that many private companies, in order to reduce their wage bill, have resorted to go for contract labour using loopholes in the labour laws and denying them all the fundamental rights of the workers;